

SHRI RAJKUMAR DHOOT: Sir, I introduce the Bill.

RE. MOTION MOVED BY SHRI VISHAMBHAR PRASAD NISHAD

MR. DEPUTY CHAIRMAN: Now, further consideration of the motion moved by Shri Vishambhar Prasad Nishad. The position is that on 4th December, Shri Thaawar Chand Gehlot, the Minister of Social Justice and Empowerment and Shri Vishambhar Prasad Nishad, the mover of the Bill had replied to the discussion. So, reply is over. Now the only thing is that you have replied and your job is to withdraw.

SHRI VISHAMBHAR PRASAD NISHAD (Uttar Pradesh): No, Sir, I am not withdrawing. माननीय उपसभापति जी, संविधान में यह व्यवस्था है कि जो सामाजिक और आर्थिक रूप से पिछड़े हुए हैं, उनको संरक्षण की सुविधा मिलनी चाहिए।

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नकवी): सर, यह कोरम का इश्यू है। चूंकि कोरम पूरा नहीं है और हाउस में without quorum voting is not possible.

श्री विशम्भर प्रसाद निषाद: मान्यवर, हम जानते हैं, चाहे कांग्रेस पार्टी हो या भारतीय जनता पार्टी हो, वोट के समय जब ये लोग जनता के बीच जाते हैं, तो वे कहते हैं कि आरक्षण दिया जाएगा, लेकिन हाउस में सभी लोग इसका विरोध कर रहे हैं। हम तो अपने बिल का प्रबल समर्थन करते हैं और हम चाहते हैं कि इस पर वोटिंग कराई जाए।

श्री मुख्तार अब्बास नकवी: सर, कोरम कहाँ है? जब कोरम होगा, तभी तो वोटिंग होगी, but where is the quorum?

MR. DEPUTY CHAIRMAN: Let me get the official note on quorum. If there is no quorum, give me in writing. As per Article 100 of the Constitution, if there is no quorum the Chairman can adjourn the House for the day. There are two ways. One is, the Chairman or Speaker, or person acting as such, can adjourn the House. I am taking this option of adjourning the House. If Members don't want to attend and if there is no quorum, the Chair is helpless because the Constitution is clear. So, I am going to adjourn the House for Monday.

SHRI K.N. BALAGOPAL(Kerala): Sir, it is Private Members' Business.

MR. DEPUTY CHAIRMAN: I am not seeing Private Members here!

SHRI K.N. BALAGOPAL: We all are Private Members, Sir.

MR. DEPUTY CHAIRMAN: Where have the Private Members' gone? I don't see.

SHRI K.N. BALAGOPAL: Only some Private Members have gone.

MR. DEPUTY CHAIRMAN: Only a few Members are here. Majority is not here. So, for lack of quorum, the House stands adjourned till 11.00 a.m. on Monday, the 21st December, 2015.

*The House then adjourned at forty-one minutes past two of the
clock till eleven of the clock on Monday,
the 21st December, 2015.*